

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 911  
TO BE ANSWERED ON THURSDAY, THE 9<sup>th</sup> FEBRUARY, 2023**

**Pilot project on arbitration law**

**911 # Shri Brijlal:**

**Will the Minister of *Law and Justice* be pleased to state:**

- (a) whether a pilot project on arbitration law has been initiated in 18 districts of the State under the initiative of the Supreme Court and supervision of the Chhattisgarh High Court and if so, the details thereof;
- (b) the extent to which the pendency of court cases is likely to be reduced by this pilot project; and
- (c) whether Government is also considering to implement this arbitration law across the country and if so, by when it is likely to be implemented?

**ANSWER**

**MINISTER OF LAW & JUSTICE  
(SHRI KIREN RIJJU)**

**(a) and (b) :** No Pilot project on “arbitration law” has been implemented in the State of Chhattisgarh.

**(c) :** The Arbitration & Conciliation Act, 1996, extends to whole of India.

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